COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 258 of 2015 in DFR No. 1191 of 2015

Dated: 6th May, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of :

M/s Sanwariya Gas Ltd. .... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board .... Respondent(s)

Counsel for the Appellant(s) : Mr. K.K. Rai, Sr. Adv.
Mr. S.K. Panday
Mr. Anshul Rai

Counsel for the Respondent(s) : Mr. Prashant Bezboruah
Mr. Sumit Kishore for PNGRB

ORDER

IA No. 258 of 2015

(Appl. for condonation of delay)

Issue notice. Mr. Prashant Bezboruah takes notice on behalf of the respondent.

There is 677 days delay in filing this appeal. It appears from the explanation offered by the applicant/appellant that the appellant had first approached the Delhi High Court in June 2013. The Delhi High Court disposed of the W.P (C). No. 3914 of 2013

by Order dated 08.04.2015 giving liberty to the applicant/appellant to prefer an appeal. In the circumstances, the present appeal is filed on 18.04.2016.

The delay, therefore, has occurred because of the fact that the applicant/appellant was prosecuting the writ petition in the Delhi High Court. In the circumstances, delay deserves to be condoned. Accordingly, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list it on **27.05.2016.**

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai)
Chairperson

Ts/Vg